GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 681

TO BE ANSWERED ON WEDNESDAY, 20th NOVEMBER 2019

ONE NATION ONE ELECTION

681. SHRI A. GANESHAMURTHI: DR. T.R. PAARIVENDHAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is in the process of implementing 'one nation one election';
- (b) if so, the details thereof along with the advantages and disadvantages of the proposed decision;
- (c) whether the Government has consulted all stakeholders on this issue and if so, the details thereof; and
- (d) the time by which the proposed 'one nation one election' would be implemented?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79th Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.
